

allocation is subject to availability. Liquefied Natural Gas is imported under open general license by the power plants on the terms and conditions mutually agreed upon between the buyers and sellers. Ministry of Power has informed that 31 Gas based power generation capacity of 14,305 MW was stranded due to non-availability of domestic gas.

The domestic gas production has gone down in the country; however, supply of domestic Gas to Power sector has increased in last 2 years. At present, Power Sector is the largest consumer of domestic gas in the country and average domestic gas consumption during the year 2017-18 was 25.71 MMSCMD. The major policy level initiatives taken by Government to enhance domestic gas production include:

- (i) Introduction of New Domestic Natural Gas Pricing Guidelines, 2014 to market-link price of domestic natural gas to the international prices.
- (ii) Introduction of Hydrocarbon Exploration and Licensing Policy (HELP)/Open Acreage Licensing Policy (OALP).
- (iii) Policy Framework to promote and incentivize Enhanced Recovery Methods (EOR) for oil and gas.
- (iv) Fiscal incentives and an enabling ecosystem to improve productivity of existing fields and enhance overall production of domestic hydrocarbons.
- (v) Introduction of Discovered Small Field Policy (DSF) Policy for early monetization of un-monetized discoveries.
- (vi) Creation of state of -the- art National Data Repository (NDR) to provide high quality and reliable geoscientific data.
- (vii) National Seismic Programme of un-appraised areas.
- (viii) Marketing freedom including pricing freedom for the gas produced from discoveries in High Pressure-High Temperature (HPHT), Deepwater and Ultra Deepwater subject to a ceiling price on the basis of landed alternative fuel.
- (ix) Policy for early monetization of Coal Bed Methane.

Detention of individuals by foreigners tribunals

*45. SHRI MD. NADIMUL HAQUE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of people referred to the Foreigners Tribunals during the last three years along with the reasons therefor;

(b) the details of people kept in detention camps after decision of the Foreigners Tribunals during the last three years; and

(c) the details of people released from the detention camps during the last three years along with the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) As per information made available by the Government of Assam, the details of persons referred to the Foreigners Tribunals (FTs) during last 03 years are as follows:-

Year	Nos. of persons referred to FTs.
2016	2764
2017	4223
2018	2005

Persons were referred to the Foreigners Tribunals to ascertain whether they are Indians or Foreigners in terms of the provisions contained in the Foreigners (Tribunal) Order 1964.

(b) As per the data made available by the Government of Assam, the details of persons kept in Detention Centres after decision of the Foreigners Tribunals during last 03 years are as follows:-

Year	Nos. of persons kept in Detention Centres
2016	236
2017	826
2018	428

(c) As per the data made available by the Government of Assam, the details of people released from Detention Centre during last 03 years are as follows:-

Year	Nos. of persons released
2016	111
2017	453
2018	127

Persons were released from the Detention Centres on the basis of opinion given by the Foreigners Tribunals or Higher Courts or for repatriation to their native Country.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Setting up water aerodromes in the country

283. SHRI V. MURALEEDHARAN: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government considers granting approval for setting up water aerodromes in the country;
- (b) if so, the details thereof;
- (c) the places where the water aerodromes are to be set up;
- (d) the details of criteria laid down in choosing the places where these water aerodromes would be developed;
- (e) whether it is a fact that the development of water aerodrome will affect the bio-diversity; and
- (f) if so, what measures have been taken to save bio-diversity of such places?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) to (c) Under Regional Connectivity Scheme (RCS)- UDAN (Ude Desh ka Aam Nagrik) version 3, Airports Authority of India (AAI), the implementing agency has awarded proposals for waterdromes namely, Guwahati River Front, Nagarjuna Sagar, Sabarmati River Front, Shatrunjay Dam, Statue of Unity and Umrangso Reservoir.

(d) Initially, still water bodies like lakes, reservoirs, dams and rivers (avoiding rainy season) have been considered.

(e) and (f) Seaplane operations are done in an environment friendly manner, and causes no environmental harm to the water ecosystem and its flora and fauna.

Status of Bhogapuram Airport in Andhra Pradesh

284. SHRI T.G. VENKATESH: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the attention of Government is drawn to the matter of development of Bhogapuram Airport in the State of Andhra Pradesh;